

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL)..... Diary No(s).31723/2023

(Arising out of impugned final judgment and order dated 11-04-2023 in WP(C) No.31506/2022 passed by the High Court Of Kerala At Ernakulam)

NAVEEN PRAKASH NAUTIYAL

Petitioner(s)

VERSUS

H. VENKATESHWARLU & ORS.

Respondent(s)

(IA No.160108/2023-CONDONATION OF DELAY IN FILING and IA No.160109/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 25-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTAFor Petitioner(s) Mr. P.V. Dinesh, Adv.
Ms. Anna Oommen A, Adv.
Mr. Abdulla Naseeh V.t., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Having heard learned counsel for the petitioner at a considerable length, the view taken by the High Court vide judgment dated 11.04.2023 for declining to issue a writ of *quo warranto* is a possible view on interpretation of the relevant statute.
3. The first respondent was appointed as Vice-Chancellor in the year 2020, whereas the writ petition seeking his removal through a writ of *quo warranto* was filed in the year 2022. The first respondent has been otherwise found fully eligible for the post of

Vice-Chancellor in terms of the qualification prescribed under the Central Universities Act, 2009.

4. We are, thus, not inclined to interfere with the impugned judgment passed by the High Court of Kerala. The special leave petition is, accordingly, dismissed.

5. Pending applications, if any, stand disposed of.

(ARJUN BISHT)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)